

**IN THE INCOME TAX APPELLATE TRIBUNAL
“C” BENCH : BANGALORE**

BEFORE SHRI PRASHANT MAHARISHI, VICE PRESIDENT
AND
SHRI KESHAV DUBEY, JUDICIAL MEMBER

ITA Nos.931 to 934/AHD/2018
Assessment years : 2012-13 & 2013-14

IQVIA RDS (India) Private Ltd., [earlier Quintiles Research (India) Pvt. Ltd. & Successor to Quintiles Technologies (India) P. Ltd.], II Floor, Etamin Block, Prestige Technology Park-II, Sarjapur-Marathahalli Outer Ring Road, Bangalore – 560 103. PAN: AAACQ 0935H	Vs.	The Deputy Commissioner of Income Tax, International Taxation-I, Ahmedabad.
APPELLANT		RESPONDENT

Appellant by	:	Shri Niraj Saraogi, CA
Respondent by	:	Ms. Neera Malhotra, CIT(DR)(ITAT), Bengaluru.

Date of hearing	:	09.04.2025
Date of Pronouncement	:	11.04.2025

ORDER

Per Bench

1. These appeals are filed by IQVIA RDS (India) Private Ltd. (the assessee/appellant) for the assessment years 2012-13 & 2013-14 against the separate appellate orders passed by the CIT(Appeals)-13, Ahmedabad [Id. CIT(A)] dated 31.1.2018.
2. The ld. counsel for the assessee submitted that for the AYs 2012-13 & 2013-14, the assessee has opted for Direct Tax Vivad Se Vishwas

Scheme, 2024 (VSVS) and has filed Form 1 dated 06.12.2024. Form 2 dated 24.1.2025 has been issued by the competent authority and the assessee has remitted the amount as per Form 2. Copies of Form 1, 2 & Challan are placed on record. Accordingly he requested for withdrawal of the appeal with liberty to revive the appeal if Form 4 certifying the settlement is not received. The ld. DR agreed.

3. In view of the above, all the appeals of the assessee are dismissed as withdrawn. The assessee is given liberty that in case if the dispute is not settled under VSVS, application may be made for recall of this order in accordance with law.
4. In the result, the appeals by the assessee are dismissed.

Pronounced in the open court on this 11th day of April, 2025.

Sd/-

(KESHAV DUBEY)
JUDICIAL MEMBER

Sd/-

(PRASHANT MAHARISHI)
VICE PRESIDENT

Bangalore,
Dated, the 11th April, 2025.

/Desai S Murthy /

Copy to:

1. Appellant
2. Respondent
3. Pr. CIT
4. CIT(A)
5. DR, ITAT, Bangalore.

By order

Assistant Registrar
ITAT, Bangalore.